

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.** 16/192/2014  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017**

**NAME OF THE COMPANY:** M/s. Reed Si Exhibitions (P) Ltd.

**SECTION OF THE COMPANIES ACT:** 621A

| <b><u>S.NO.</u></b> | <b><u>NAME</u></b> | <b><u>DESIGNATION</u></b> | <b><u>REPRESENTATION</u></b> | <b><u>SIGNATURE</u></b> |
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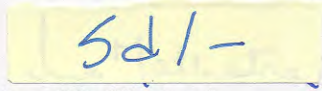
**ORDER**

The present petition, which was filed in September 2014 has now come up for consideration before this Bench along with the comments of the RoC.

2. The petitioners pray for compounding of the offence u/s 205 of the Companies Act 1956 having declared interim dividend without adherence to the statutory requirements.

3. This was a one time offence and cannot be rectified. The offence is punishable with a maximum fine of Rs.5000/-.

4. Given the quantum of fine, it would fall within the jurisdiction of the Regional Director to entertain this petition. Steps be taken to return this petition. Duplicate set be retained and consigned to the Record Room.

  
**(Ina Malhotra)**  
**Member Judicial**